

LEAVE OF ABSENCE TO DR. ZAKIR HUSSAIN

MR. CHAIRMAN : I have received another letter asking for leave of absence from Dr. Zakir Hussain. He writes :

“ I received intimation of my nomination to the Council of States by the President while I was in the United States. I understand that the Council is now meeting. I shall not be able to return to India before the first week of August and request you, therefore, to kindly grant me leave of absence till my return. ”

Is it the pleasure of the Council that permission be granted to Dr. Zakir Hussain for remaining absent from all the meetings of the Council during this Session ?

HON. MEMBERS : Yes.

MR. CHAIRMAN : Permission to remain absent is granted.

AMENDMENTS TO RULES

MR. CHAIRMAN : I have to inform hon. Members that on the recommendation of the Rules Committee I have made certain amendments in the provisions relating to questions. These amendments have already been circulated to the Members. Under the amended rules, the first hour of the sitting on every Monday, Tuesday, Wednesday and Thursday shall be available for the asking and answering of questions. If the Council does not sit on any of those days, the following Friday shall be also so available. Each Member will be entitled to put three starred questions. A statement showing the allotment of days for answering questions by Ministers will be prepared and circulated to Members.

Provision has also been made for half-an-hour discussion on matters of public interest arising out of answers to questions.

The new procedure will be followed in the House as from Monday, the 21st July 1952.

ALLOTMENT OF TIME FOR CONSIDERATION OF APPROPRIATION BILLS

MR. CHAIRMAN : The next subject is the allotment of time for the consideration of the Appropriation (Railways) No. 2 Bill, 1952, and the Appropriation (No. 2) Bill, 1952. I have to inform the hon. Members that under rule 162 (2) of the Rules of Procedure and Conduct of Business in the Council of States, I have allotted time till 1 p.m. to day for the completion of all stages involved in the consideration of, and the passing of, amendments, if any, to the Appropriation (Railways) No. 2 Bill, 1952.

I have also allotted under the said rule the 15th and 17th July 1952 for the completion of all stages involved in the consideration of, and the passing of amendments, if any, to the Appropriation (No. 2) Bill, 1952. This Bill will be taken up immediately after the question period is over on the 15th July 1952.

SHRI J. R. KAPOOR (Uttar Pradesh) : May I know whether the Rules Committee has submitted its final report, or is this the interim report ?

MR. CHAIRMAN : Interim report.

MOTIONS FOR ELECTION TO COMMITTEES

MR. CHAIRMAN : We shall now proceed to the motions for elections to Committees.

CENTRAL ADVISORY BOARD OF ARCHAEOLOGY

THE MINISTER FOR PARLIAMENTARY AFFAIRS (SHRI SATYA NARAYAN SINHA) : Sir, I move :

That this Council do proceed to elect, in such manner as the Chairman may direct one Member from the Council of States to serve on the Central Advisory Board of Archaeology constituted by the Government of India.